

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 1444 of 96

Present : Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman
Hon'ble Mr. B.P.Singh, Administrative Member

LAKSHMI BHUNIYA

VS

UNION OF INDIA & ORS.

For the applicant : Mr.A.Chakraborty, counsel

For the respondents: Ms.B.Ray, counsel

Heard on : 15.3.99

Order on : 15.3.99

O R D E R

S.N.Mallick, VC

In this OA the petitioner has prayed for a direction upon the respondents authorities to release ex-gratia payment in favour of the applicant with 18% interest p.a. It is submitted by Ms.B.Ray, 1d. counsel appearing for the respondents that as the petitioner did not exercise option in the matter of ex-gratia payment in proper form the respondents authorities could not take any action in this regard. This objection has already been taken by the respondents in their reply. It is also submitted by Ms.Ray on instruction that as soon as the petitioner exercises her option in the proper form the respondents authorities will take appropriate action in this regard without further delay. Under such circumstances Mr.A, Chakraborty prays for leave to withdraw this application with a further leave to the petitioner to exercise her option in the matter of releasing ex-gratia payment in the proper form before the respondents authorities. Considering the submission we allow the petitioner to withdraw the application and leave is, however, granted to the petitioner to exercise her option in proper form before the respondents authorities within 4 weeks from this date. The respondents